sing disappointment at the reduced size of IDA-VII and urging donor countries to increase] availability of concessional aid through contribution to a supplementary fund. The share of recipient developing countries in the reduced IDA-VH remains to b<sub>e</sub> finalised though there are indications that India's share is likely to he reduced. However, Government are taking all possible steps to ensure an adequate share of IDA funds.

## **Revamping of Income Tax Department**

1504. SHRI PYARELAL KHAN-DELWAL: Will the Minister of FINANCE be pleased to state:

- (a) whether Government propose to appoint an 'Experts Committee' to suggest steps to revamp and reorganise the administrative machinery in the Income Tax Department; and
  - (b) if so, What are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) No, Sir.

(b) Does not arise.

## Value Af Assets seized by the Income Tax Department

1505. DR LOKESH CHANDRA; SHRIMATI USHA MALHOTRA: SHRIMATI KRISHNA KAUL:

WiH th<sub>e</sub> Minister of FINANCE be pleased to state;

- (a) what is the Value of assets seized in 1983-84 by  $th_{\rm e}$  Income Tax Department; and
- (b) the mode of disposal of the aforesaid seized assets?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA); fa) During the course of searches in financial year 1983-84, the Incrme Tax Department seized prima facie unaccounted assets valued at Rs. 27.99 crores approximately.

(b) Income Tax Officer is required t° pass an order u/s 132(5) of the Income Tax Act, 1961 within 90 days of the 'zure with the previous approval of

the Inspecting Assistant Commissioner estimating the undisclosed income, calculate the amount of tax, interest and penalty imposable and specifiy the amount required to satisfy any existing liability. Assets sufficient to satisfy the liabilities and retained and the remaining portion of seized assets is released to the person from whose custody they were seized.

## Joint venture Hotel at Madras

1506. SHRI V. GOPALSAMY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state.-

- (a) what is the present position of the joint venture l.T.D.C, hotel proposed to be constructed at Madras:
- (b) whether the work of the hotel has since been started; and
- (c) what amount has so far been spent on this-sroject?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI . KHURSHEED ALAM KHAN); (a) to (c) Construction of the hotel will commence after the new joint venture company is set up in consultation with the State Government whose reaction is still awaited.

## **Cultivation of Rubber**

- 1507. SHRI V. GOPALSAMY: Will the Minister of COMMERCE be pleased to state;
- (a) the total acreage proposed to be brought under rubber cultivation during the current year in each of the rubber producing States;
- (b) the rubber produced during the last three years, State-wise;
- (c) the quantity of rubber imported and area foreign exchange spent for the same during the last three years;
- (d) the new States proposed to be brought under rubber cultivation in the country; and
- (e) what incentives are at present offered to the rubber cultivators?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA); (a) The total area